1	2	3	4	
16.	Jharkhand	8.28	0.42	
17.	Karnataka	17.39	11.77	
18.	Kerala	0.32	Data Not Available	
19.	Lakshadweep	Not Im	Not Implemented	
20.	Madhya Pradesh	40.29	32.46	
21.	Maharashtra	110.21	8.05	
22.	Manipur	0.09	Not Implemented	
23.	Meghalaya	0.0006	Data Not Available	
24.	Mizoram	Not Im	Not Implemented	
25.	Nagaland	Not Im	Not Implemented	
26.	Odisha	17.64	0.58	
27.	Puducherry	Not Implemented	0.09	
28.	Punjab	Not Im	Not Implemented	
29.	Rajasthan	50.22	30.76	
30.	Sikkim	Not Implemented	0.005	
31.	Tamil Nadu	0.16	15.19	
32.	Telangana	6.80	1.57	
33.	Tripura	0.02	0.15	
34.	Uttar Pradesh	33.96	36.26	
35.	Uttarakhand	1.75	0.82	
36.	West Bengal	30.91	10.69	
	Total	390.02	172.94	

Production of quality food items

4027. SHRI BASAWARAJ PATIL: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether the Ministry takes care of the production of good quality food items;
- (b) if so, how much spurious seeds and wrong breeds are detected in the last three years; and
- (c) the impact of use of insecticides in food items on human health and whether Government has carried out any study on it?

Unstarred Ouestions

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI PARSHOTTAM RUPALA): (a) and (b) Yes, Sir. The Ministry of Health and Family Welfare has informed that the Food Safety and Standards Authority of India (FSSAI) has been established under Food Safety and Standards Act, 2006 for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import and ensure availability of safe and wholesome food for human consumption. As regards seeds, the Seed Law Enforcement is vested with the State Governments/UTs under the provisions of Seeds Act, 1966, Seeds Rules 1968 and Seeds (Control) Order, 1983 and any contravention of the provisions of the Act, Rules and Order attract penalties. About 9613.01 qtls. of sub standard seeds was seized in Orissa and Telangana during the last three years.

(c) A Registration Committee under Section 5 of the Insecticides Act, 1968 has been constituted to register pesticides after considering efficacy and safety to human beings and animals. Further, technical reviews of registered pesticides/insecticides are being conducted regularly to evaluate its impact for their continued use. Pesticides used as per the approved label claims are unlikely to cause any harm.

Financial assistance for production of high quality semen

4028. SHRI KIRANMAY NANDA: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether Government has any plan to provide financial assistance to farmers on production of high quality semen of improved breed of cattle to increase their income:
 - (b) if so, the details of schemes Government has, if any, in this regard; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI SUDARSHAN BHAGAT): (a) to (c) Yes, Sir. In order to complement and supplement the efforts made by the States to produce high quality semen of improved breeds of Cattle and Buffalo thereby to increase farmers income, Government of India is releasing assistance under the following schemes.

- (i) National Programme for Bovine Breeding (NPBB)
- (ii) Rashtriya Gokul Mission, a part of National Programme for Bovine Breeding and Dairy Development
- (iii) National Dairy Plan-I
- (iv) National Mission on Bovine Productivity (NMBP)
- (v) National Kamdhenu Breeding Centres